

accommodation earlier. Shri J. M. Deb (SI No 87) did not accept the Press Pool accommodation allotted to him. One additional Press Correspondent, Shri S. Venkatesh was in occupation of the Press Pool accommodation but was not accounted for while framing the answer. Thus in all, 91 Press Correspondents were in occupation of the Press Pool accommodation.

2. In General Pool, there are three more accredited Press Correspondents viz Smt Lata Bhatia, Shri N Srinivasan, and Shri A K Kidwai who were also in occupation of General Pool accommodation. In all, 10 accredited Press Correspondents were in occupation of General Pool accommodation.

3. The inconvenience caused is deeply regretted.

The errors in the reply came to notice after a considerable time and the position had to be verified with reference to various record and from individuals concerned and hence, the statement could not be laid within the prescribed time limit.

14 hrs.

#### RE. SHORT NOTICE QUESTION

MR. DEPUTY-SPEAKER: Papers to be laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour): About the short notice question which has been listed for today, we have not heard anything. I submit that it be taken up either on Wednesday or Thursday.

MR. DEPUTY-SPEAKER: That will be considered by the Speaker.

SHRI JYOTIRMOY BOSU: You are the Speaker for us.

MR. DEPUTY-SPEAKER: These things are not considered on the floor of the House.

SHRI SHYAMNANDAN MISHRA (Bengal): I rise on a point

order. The House should have been informed that the short notice question is not going to be taken up. Generally, it happens that when such situations arise, the short notice question is allowed even though the question hour is suspended. I can recall some such occasions when short notice questions were allowed. The House has a right to know why the right of taking up short notice question is denied. It is a very important matter.

This will also have to borne in mind that the short notice question—the nomenclature of it—has to be adhered to. It is not that a short notice question can be shoved off to any date at the end of the session or five or six days afterwards. If the short notice question is not taken up today, it should be taken up day after tomorrow because some time will be required for circulation. These are the two questions, i.e. firstly that the short notice question should be taken up as it has been taken up in the past although the Question Hour has been suspended and secondly if the short notice question is being postponed today; it should be taken up at the earliest, allowing a day for circulation.

MR. DEPUTY-SPEAKER: This question has been considered by the Speaker and I am told the hon. Speaker has decided that provisionally it will be listed for Monday.

SHRI SHYAMNANDAN MISHRA: No, Sir.

MR. DEPUTY-SPEAKER: That is why I said 'provisionally'. It has not been decided finally and I suppose the observations that you have made here new would be borne in mind while deciding it.

SHRI SHYAMNANDAN MISHRA: Otherwise, the Speaker should dispense with the nomenclature 'short notice question'.